NATIONAL HUMAN RIGHTS COMMISSION

Indian Express, Delhi, 29/10/2026
Page No: 8, Size: 23.87cm × 29.69cm

EXPRESS special

Son dead, body 'seized' by police, father 'missing': A Punjab family's 'drug story'

Kamaldeep Singh Brar
Amritsar, October 28

EVEN IN Punjab's storied fight against drug addiction, what happened on Tuesday was a first. As the family of Daljit Singh, 34, was making its way to a site in Mansa city where an agitation has been on against the killing of anti-drug activist Parvinder Singh Jhota, the police descended in huge numbers and made away with the coffin holding Daljit's body, dodging protesters and beating those who tried to block its way. A day later, the family says they have no clarity on where Daljit's body is, while his father remains "missing".

Daljit's family says he died of drugs; police have called it a "murder", without sharing any details.

On Tuesday, the family based in Bhamme Kalan village was trying to make its way to the site 15 km from their home, where the agitation over Jhota has been ongoing, to register their protest. Jhota was shot dead on October 13, when he confronted a pharmacist in Mansa for allegedly selling drugs, prompting protests across the state. Jhota's family was among the three "victims" of Punjab's drug problem whom Union Home Minister Amit Shah met during his recent visit to the state.

Daljit's wife Paramjit Kaur says he had been trying to quit his addiction, specifically to "chitta". The two have a 5-year-old daughter and a 14-year-old son; the mother and children are now sitting at the Jhota agitation site.



Police personnel carry away the body of Daljit Singh. VIDEO GRAB

Says Paramjit: "He was sober for the last 21 days. But yesterday, he left home without informing us, apparently to meet someone, and only his body returned." The family believes he got hold of some drugs while he was out. Daljit's body was found near Bharawanandi village, 1 km away.

Daljit's father Jarnail Singh retired as a veterinary pharmacist, and is now often called upon by surrounding villages to treat cattle. The family says he took Daljit along in the hope of keeping him busy and steering him away from drugs.

A neighbour, Hardev Singh, says: "Jarnail tried very hard to help his son quit addiction, but the boy did not change."

To sustain the household and to fund the treatment of Daljit, and his mother who has been ailing for long, the family sold their three-acre land, neighbours say. They survived on whatever little money Jarnail's work got him.

On Wednesday, the neighbours were gathered at the family's empty home. One of them claimed that police brought Jarnail home late Tuesday night. "They wanted Jarnail and Paramjit to sign papers agreeing to Daljit's cremation. When they refused, the police took Jarnail away."

Hardev says: "Jarnail pleaded to stay back... but the police did not relent. He looked devastated. Now we have no contact with him. We do not know where he is or what condition he is in."

Despite repeated attempts, SSP Vibhav Chaudhary could not be contacted. PTI reported Chaudhary as saying that Daljit's body had been thrown by the wayside by someone, and three people rounded up.

DIG Harjeet Singh told The Indian Express that Daljit's postmortem had been done at the All India Institute of Medical Sciences, Bathinda, and the report was awaited. Regarding Jarnail, the DIG said he was not in police custody.

On the action against protesters, the police have said they were only trying to maintain law and order following "assault" on its personnel.

Hardev says that "sensing escalating police pressure", Daljit's family, including his wife, children, sister and mother, left the house quietly Wednesday morning to make it to the Jhota protest. "Avoiding main village roads, they used rural lanes to reach the site."

Former Punjab chief minister Charanjit Singh Channi visited the family at the site to offer condolences and his support. Speaking to the media, Channi said: "If the police have custody of both the father and the son's body, are they planning to forcibly cremate the body without the family's permission?" The actions are "a violation of human rights and dignity", a "torture of the family", he said.

The NHRC has taken prima facie cognizance of incidents surrounding Daljit's death, issuing notices to the Chief Secretary and DGP, and seeking a detailed Action Taken Report within two weeks.

Calling Daljit's death part of the larger Punjab story, Hardev says: "Parvinder Jhota also came to our village last year and caught some drug peddlers near a dhaba, seizing a bag full of capsules. To be honest, we did not fully understand him back then, we thought he was a little crazy."

Now, Hardev says, they realise what Jhota was trying to do. "He was working for the people and for their sons. He made a huge sacrifice. His family also made a sacrifice... No one can repay the debt owed to Jhota and his family."

Statesman, Delhi, 29/10/2026
Page No: 3, Size: 22.30cm × 13.02cm

NHRC issues advisory on 'Protection of Human Rights of Female Inmates and their Children'

STATESMAN NEWS SERVICE
New Delhi, 28 October

The National Human Rights Commission (NHRC) issued an Advisory on the 'Protection of Human Rights of Female Inmates and their Children' to nine Union Ministries, Chief Secretaries/ Administrators, Director Generals of Police of all States and Union Territories (UTs).

"The NHRC emphasises that the rights and needs of prisoners, including the female prisoners and their children, who constitute a more vulnerable group, require focused attention and a sensitive, gender-responsive approach," the NHRC said on Wednesday.



Beyond custodial safeguards, it calls for humane prison conditions, adequate maternal and child healthcare, access to justice, preservation of family ties, protection of children's best interests, meaningful opportunities for rehabilitation and social reintegration.

The Advisory focuses on ten broad areas for action. These include Pre-Admission, Arrest and Entry into the Prison System, Admission Records, Child Database and Documentation, Health, Medical Care and Mental Health Services, Women Inmates: Living Conditions, Hygiene, Welfare and Sensitisation, Children Living with or Separated from Prisoners, Communication, Mulakat and Family Contact, Prison Administration, Legal Aid and Access to Justice, Gender-Responsive Facilities and Welfare Measures during Court Production of Women Inmates, Rehabilitation, Post-Release and Social Reintegration and Foreign National Inmates.

The NHRC urged all authorities concerned to implement the recommen- dations in the Advisory and furnish an Action Taken Report (ATR) within two months to keep it informed of the progress made.

Tribune, Delhi, 29/10/2026
Page No: 4, Size: 20.19cm × 20.66cm

Rights panel demands Chief Secy, DGP's response on death of Mansa farmer

TRIBUNE NEWS SERVICE

NEW DELHI, OCTOBER 28

The National Human Rights Commission (NHRC) has issued notices to Punjab Chief Secretary and Punjab DGP to enquire into the circumstances leading to the suspicious death of Daljit Singh and submit an action taken report in two weeks.

NHRC member Priyank Kanoongo issued notices on a complaint by Harmandeep Singh Mehta, who alleged that Daljit Singh died under suspicious circumstances and his body was taken away by the Punjab Police amid protests by his family. The police have maintained that they acted to maintain law and order.

The NHRC directive comes amid allegations that the death was linked to drugs.

Meanwhile, BJP spokesperson Gaurav Bhatia attacked Punjab CM Bhagwant Mann for the death, alleging drug overdose as the reason. Slamming AAP as "arajak, afeemi party", Bhatia said the BJP would not rest till justice was served to Gulzar Singh, Parvinder Singh Jhota and Daljit Singh, who died on account of "the state's drug trade challenge".





Protesters outside the DC's residence; and (right) ex-CM Charanjit Channi with Daljit Singh's kin in Mansa.

Dainik Tribune, Delhi, 29/10/2026
Page No: 12, Size: 22.62cm × 20.96cm

दलजीत सिंह की मौत : पंजाब सरकार, डीजीपी को मानावाधिकार आयोग का नोटिस

■ दो सप्ताह में जांच रिपोर्ट पेश करने के दिये निर्देश

विकास कौशल/निस
बठिंडा, 28 अक्तूबर

मानसा जिले के गांव भम्मे कलां निवासी दलजीत सिंह (35) की संदिग्ध परिस्थितियों में हुई मौत का मामला राष्ट्रीय मानवाधिकार आयोग तक पहुंच गया है। शिकायत में मौत के कारणों और पुलिस की कार्रवाई पर सवाल उठाए गए हैं। आयोग ने मामले का संज्ञान लेते हुए पंजाब सरकार और पंजाब के डीजीपी को नोटिस जारी किया है।

साथ ही, आरोपों की जांच कर दो सप्ताह के भीतर रिपोर्ट पेश करने के निर्देश दिए हैं।

शिकायतकर्ता हरमनदीप सिंह मेहता ने आयोग को दी शिकायत में आरोप लगाया कि दलजीत सिंह की मौत संदिग्ध परिस्थितियों में हुई है। परिवार ने मौत के कारणों को लेकर गंभीर चिंता जताई है, जिसमें नशे से संभावित संबंध का मुद्दा भी शामिल है। शिकायत के अनुसार, जब परिजन और समर्थक मामले में जवाबदेही की मांग को लेकर प्रदर्शन कर रहे थे, तब पुलिस ने रामदित्तेवाला चौक के पास उनके जुलूस को रोक दिया। आरोप है कि पुलिस ने मृतक के शव को अपने कब्जे में ले लिया, जिसके बाद टकराव की स्थिति पैदा हुई। शिकायत में प्रदर्शनकारियों पर बल प्रयोग करने और कुछ लोगों को हिरासत में लेने का आरोप भी लगाया गया है। वहीं, पुलिस ने अपनी कार्रवाई को कानून-व्यवस्था बनाए रखने और पुलिसकर्मियों पर हमले की स्थिति से जोड़कर उचित ठहराया है।

राष्ट्रीय मानवाधिकार आयोग ने कहा कि शिकायत में लगाए गए आरोप प्रथम दृष्टया मानवाधिकारों के उल्लंघन से संबंधित प्रतीत होते हैं। आयोग ने पंजाब सरकार और डीजीपी को निर्देश दिया है कि शिकायत में लगाए गए आरोपों की जांच कर दो सप्ताह के भीतर रिपोर्ट प्रस्तुत की जाए। एसएसपी वैभव चौधरी के अनुसार, मृतक के पिता की ओर से नामजद तीन आरोपियों को गिरफ्तार किया गया है। पुलिस वीडियो फुटेज के आधार पर हत्या के प्रयास के मामले में शामिल लोगों की पहचान कर रही है। दलजीत की मौत और पुलिस टीम पर हमले के संबंध में अलग-अलग एफआईआर दर्ज की गई हैं। पूर्व मुख्यमंत्री चरणजीत सिंह चन्नी ने मानसा पहुंचकर पंजाब में नशे की समस्या पर चिंता जताई। उन्होंने आरोप लगाया कि नशे के कारण युवा अपनी जान गंवा रहे हैं और दलजीत सिंह की मौत के मामले में पुलिस परिवार को परेशान कर रही है।



राष्ट्रीय मानवाधिकार आयोग द्वारा पंजाब सरकार और डीजीपी को जारी नोटिस। निस

पुलिस फोरेंसिक वैन का प्रदर्शनकारियों ने किया विरोध

बुधवार को विरोध स्थल के पास प्रदर्शनकारियों ने पुलिस की फोरेंसिक मोबाइल वैन का विरोध किया और उसे वापस जाने पर मजबूर कर दिया। शहर में भारी पुलिस बल तैनात किया गया है और कई जगह नाकाबंदी की गई है। मंगलवार को परिजनों ने सिरसा-मानसा रोड पर शव रखकर प्रदर्शन शुरू किया था। स्थिति उस समय तनावपूर्ण हो गई, जब पुलिस ने शव को आगे की जांच के लिए अपने कब्जे में ले लिया। फिलहाल दलजीत का शव बठिंडा स्थित एम्स में रखा गया है। उधर, परविंदर सिंह झोटा को इंसाफ दिलाने के लिए चल रहे धरने के दौरान एक्शन कमेटी और गांव भम्मे कलां के कुछ नेताओं व युवाओं को हिरासत में लिए जाने के विरोध में प्रदर्शनकारियों ने मानसा में डिप्टी कमिश्नर के आवास का घेराव किया।

Tribune, Chandigarh, 29/10/2026
Page No: 2, Size: 21.43cm × 21.06cm

Rights panel seeks Chief Secy, DGP's response on Mansa farmer's death

TRIBUNE NEWS SERVICE

NEW DELHI, OCTOBER 28

The National Human Rights Commission (NHRC) has issued notices to the Punjab Chief Secretary and the Punjab DGP to inquire into the circumstances leading to the suspicious death of Mansa-based farmer Daljit Singh and submit an action taken report in two weeks.

NHRC member Priyank Kanoongo issued notices on a complaint by Harmandeep Singh Mehta, who alleged that Daljit Singh died under suspicious circumstances and his body was taken away by the Punjab Police amid protests by his family. The police have maintained that they acted to maintain law and order.

The NHRC directive comes amid allegations that the death was linked to drugs.

Meanwhile, BJP spokesperson Gaurav Bhatia attacked Punjab CM Bhagwant Mann for the death, alleging drug overdose as the reason.

Slamming AAP as "arajak, afeemi party", Bhatia said the BJP would not rest till justice was served to Gulzar Singh, Parvinder Singh Jhota and Daljit Singh, who died on account of "the state's drug trade challenge".

"The people of Punjab are calling the Aam Aadmi Party the 'arajak, afeemi party'. The leaders are immersed in intoxication and arrogance," the leader added.





Protesters stage a sit-in outside the DC's residence; and (right) ex-CM Charanjit Singh Channi with Daljit Singh's family members in Mansa.

Family members, protesters gherao DC's residence

ARCHIT WATTS
TRIBUNE NEWS SERVICE

MANSA/BATHINDA, OCTOBER 28

Tension gripped Mansa on Wednesday, a day after the police forcibly took custody of marginal farmer Daljit Singh's body and shifted it to AIIMS, Bathinda, as his and slain anti-drug activist Parvinder Singh Jhota's family members continued their stir.

The police registered two FIRs, one for murder and another for attempt to murder over an attack on a police team. Besides, three arrests have been made in connection with Daljit's death caused due to suspected drug overdose. A board of three doctors conducted the post-mortem examination on Wednesday, but the body was still kept at AIIMS.

Protesters gheraoed the Deputy Commissioner's residence in Mansa, demanding the release of those detained on Tuesday. A portion of the Barnala-Sirsa road at Tinkoni, reopened to traffic on Tuesday morning, was closed again. The Bhartiya Kisan Union, meanwhile, staged protests outside 40 police stations.

Heavy police deployment, barricades, trucks and trolleys on major roads prevented protesters from reaching the agitation site. The National Commission for Minorities has also sought a report from the Chief Secretary, the Mansa DC and the SSP within a week.

Former CM Charanjit Singh Channi and Tarsem Singh, father of incarcerated Khadoor Sahib MP Amritpal Singh, joined the protest. "Daljit's family told me that the police came to their residence at midnight and asked his wife to give consent for the post-mortem. Is this the rule of law? Bhagwant Mann can handle the stage, not the state," he said.

A police officer said the murder FIR was registered on the statement of Daljit's father, Jarnail Singh, who named three persons. "All three have been arrested," he said.

SSP Vaibhav Chaudhary said separate FIRs had been registered over Daljit's death and the attack on the police.

ROW OVER POST-MORTEM

- The victim's family has alleged that he died after consuming chitta (heroin)
- His wife, Paramjit Kaur, said the family had not consented to the post-mortem
- Kaur said her father-in-law might have given consent under pressure
- The victim's father, Jarnail Singh, in a video recorded at AIIMS, said, "I gave consent as I am a poor man and have to earn a living"
- "There was high-handedness earlier, but the police have now taken the right action," he added

Greater Kashmir, Srinagar, 29/10/2026
Page No: 10, Size: 23.20cm × 7.57cm

NHRC issues advisory on rights of women prisoners, their children

Seeks action by nine Union ministries, states and UTs; report sought within 2 months

GK News Service
New Delhi, Oct 28

The National Human Rights Commission (NHRC) has issued an advisory on the protection of human rights of female inmates and their children, urging authorities to ensure humane prison conditions, adequate healthcare and access to justice.

The advisory has been sent to nine Union ministries, Chief Secretaries and Administrators, and Directors General of Police of all states and Union Territories.

The NHRC stressed that women prisoners and their children constitute a particularly vulnerable group and require focused attention and a sensitive, gender-responsive approach. It called for adequate maternal and child healthcare, protection of children's interests, preservation of family ties and opportunities for rehabilitation and social reintegration.

Full Text On: *greaterkashmir.com*

Times of India, Chandigarh, 29/10/2026
Page No: 5, Size: 6.93cm × 28.92cm

Advocate moves NHRC after minors paraded by Hisar cops

Kumar Mukesh | TNN

Hisar: The alleged public parading of two juveniles in conflict with the law by uniformed police personnel in Hisar, along with the circulation of videos revealing their faces and names, has been brought to the notice of National Human Rights Commission (NHRC).

Advocate Naresh Goyal, former secretary of the Hisar Bar Association, has submitted a complaint to the NHRC chairperson, seeking an independent inquiry into the role of Hisar superintendent of police Siddhant Jain and other officials concerned.

According to the complaint, media reports published on Oct 28 stated that a case had been registered against unidentified persons on Oct 24 at HTM police station in Hisar on charges of attempt to murder and under the Arms Act. The advocate alleged that the juveniles, whose heads had been shaved, were made to walk through a public area in the presence of uniformed police personnel.

He further claimed that some social media-linked individuals recorded their videos as well.

Nai Duniya, Gwalior, 29/10/2026
Page No: 8, Size: 9.66cm × 12.89cm

मानसा में युवक की मौत पर मानवाधिकार आयोग ने मांगा जवाब

नईदुनिया संवाददाता, मानसाः पंजाब में मानसा के गांव भम्मे कलां के युवक दलजीत सिंह की मंगलवार को संदिग्ध परिस्थितियों में मौत के मामले में राष्ट्रीय मानवाधिकार आयोग ने मुख्य सचिव और डीजीपी को नोटिस जारी कर दो सप्ताह के भीतर रिपोर्ट देने को कहा है। शिकायतकर्ता हरमनदीप सिंह मेहता ने बुधवार को आयोग को दी शिकायत में आरोप लगाया कि दलजीत संदिग्ध हालात में मृत मिला। परिवार जब मौत की जांच की मांग को लेकर शव के साथ विरोध प्रदर्शन कर रहा था तो पुलिस ने रोक लिया। प्रदर्शनकारियों पर बल प्रयोग किया और कई लोगों को हिरासत में लिया।

इस पर आयोग ने कहा कि शिकायत में लगाए गए आरोप प्रथम दृष्टया पीड़ित के मानवाधिकारों के उल्लंघन जैसे प्रतीत होते हैं, इसलिए मुख्य सचिव और डीजीपी दो सप्ताह के अंदर जवाब दें। पुलिस ने कहा कि कानून व्यवस्था बनाए रखने के लिए कार्रवाई की गई और कुछ प्रदर्शनकारियों ने पुलिसकर्मियों पर हमला किया था।

Prabhat Khabar, Ranchi, 29/10/2026
Page No: 3, Size: 9.97cm × 10.87cm

महिला कैदियों और बच्चों के अधिकारों पर एनएचआरसी सख्त, दो माह में मांगी रिपोर्ट

- नौ केंद्रीय मंत्रालयों व सभी राज्यों के मुख्य सचिवों व डीजीपी को एडवाइजरी जारी
- जेलों में स्वास्थ्य, सुरक्षा, कानूनी सहायता और पुनर्वास व्यवस्था दुरुस्त करने पर जोर

रांची. राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने जेलों में बंद महिला कैदियों और उनके साथ रहनेवाले बच्चों के मानवाधिकारों की सुरक्षा को लेकर सख्त रुख अपनाया है. आयोग ने नौ केंद्रीय मंत्रालयों, सभी राज्यों और केंद्र शासित प्रदेशों के मुख्य सचिवों, प्रशासकों तथा पुलिस महानिदेशकों को विस्तृत एडवाइजरी जारी की है. साथ ही, सिफारिशों पर अमल की कार्रवाई रिपोर्ट दो माह के भीतर मांगी है. एडवाइजरी में स्वास्थ्य सुविधाओं, मातृत्व एवं शिशु देखभाल, मानसिक स्वास्थ्य सेवाओं, कानूनी सहायता और परिवार से संपर्क की व्यवस्था मजबूत करने पर जोर दिया गया है. आयोग ने गिरफ्तारी, जेल में प्रवेश, चिकित्सा, आवास, स्वच्छता और कल्याण समेत दस प्रमुख क्षेत्रों में सुधार की सिफारिश की है. जेलकर्मियों को संवेदनशील बनाने तथा महिला कैदियों की अदालत में पेशी के दौरान आवश्यक सुविधाएं उपलब्ध कराने को कहा गया है. मां के साथ रहनेवाले या उनसे अलग बच्चों की सुरक्षा और देखभाल प्राथमिकता होगी. रिहाई के बाद पुनर्वास और विदेशी महिला कैदियों की जरूरतों पर भी ध्यान देने का निर्देश दिया गया है.

Purvanchal Prahari, Guwahati, 29/10/2026
Page No: 7, Size: 4.37cm × 11.03cm

पेट्रोल डालकर महिला को जलाया

कन्नौज : कन्नौज जिले में 60 वर्षीय एक महिला पर पेट्रोल डालकर आग लगाने के आरोपी को पुलिस ने बुधवार तड़के मुठभेड़ के बाद गिरफ्तार कर लिया।पुलिस की जवाबी कार्रवाई में आरोपी के पैर में गोली लगी है। उसे अस्पताल में भर्ती कराया गया है।पुलिस अधीक्षक विनोद कुमार ने बताया कि छिबरामऊ थाना क्षेत्र के तिगुड़िया गांव की निवासी सोनतारा (60) को मंगलवार को पेट्रोल डालकर जलाने की सूचना मिली थी और पुलिस ने मौके पर पहुंचकर घायल महिला को अस्पताल पहुंचाया। उन्होंने बताया कि चिकित्सकों ने महिला को करीब 30 प्रतिशत तक झुलसा हुआ बताया और बेहतर उपचार के लिए कानपुर के उर्सला अस्पताल रेफर कर दिया, जहां उसका इलाज जारी है।

Amar Ujala (My City), Hisar, 29/10/2026
Page No: 2, Size: 8.84cm × 8.73cm

मानवाधिकार आयोग पहुंचा आरोपी किशोरों को सरेबाजार घुमाने का मामला

अधिवक्ता ने एसपी समेत संबंधित अधिकारियों की भूमिका की जांच और वीडियो हटाने की मांग उठाई

हिसार। गोली चलाने के दो आरोपियों किशोरों को कथित तौर पर पुलिसकर्मियों की ओर से सरेबाजार पैदल घुमाने का मामला राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) पहुंच गया है।

अधिवक्ता एवं हिसार बार एसोसिएशन के पूर्व सचिव नरेश गोयल ने बुधवार को आयोग के अध्यक्ष को शिकायत भेजकर हिसार के पुलिस अधीक्षक सिद्धांत जैन समेत संबंधित अधिकारियों की भूमिका की स्वतंत्र जांच कराने और दोषियों पर कार्रवाई की मांग की।

शिकायत के अनुसार 28 अक्तूबर को एचटीएम थाना क्षेत्र में 24 अक्तूबर को अज्ञात व्यक्तियों के खिलाफ हत्या के प्रयास और आर्म्स एक्ट के तहत प्राथमिकी दर्ज की गई थी। गोयल ने आरोप लगाया कि इस मामले में पुलिस ने दो किशोरों को पकड़ा। शिकायत में आरोप लगाया गया है कि दोनों किशोरों को सिर मुंडे होने की स्थिति में पुलिसकर्मियों ने सरेबाजार पैदल घुमाया। इस दौरान सोशल मीडिया से जुड़े कुछ लोगों ने वीडियो बनाए जिनमें किशोरों के चेहरे स्पष्ट दिखाई दे रहे थे।

उन्होंने आयोग से हरियाणा के पुलिस महानिदेशक से समयबद्ध रिपोर्ट मंगवाने, संबंधित रिकॉर्ड और सीसीटीवी फुटेज सुरक्षित रखने तथा विभिन्न मंचों से वीडियो और तस्वीरें हटवाने की मांग की है।

Source: https://www.indiagazette.com/news/279401965/punjab-drowning-in-drugs-bjp-gaurav-bhatia-targets-cm-bhagwant-mann-over-mansa-youth-death

Punjab drowning in drugs": BJP's Gaurav Bhatia targets CM Bhagwant Mann over Mansa youth's death
ANI 29 Oct 2026, 00:33 GMT+10

New Delhi [India], October 28 (ANI): Bharatiya Janata Party (BJP) leader Gaurav Bhatia on Wednesday expressed deep grief over the tragic death of a 35-year-old man in Mansa due to a suspected drug overdose, accusing Chief Minister Bhagwant Mann of surrendering to drug cartels and failing to protect the state's youth.

Daljit Singh, a resident of Bhamme Kalan village in Mansa, died under suspicious circumstances. His family has raised questions regarding the cause of his death and has also expressed suspicion of a potential link to drug use.

Speaking at a press conference in New Delhi, Bhatia highlighted the death of Daljit Singh and slammed the Punjab administration for denying the extent of the state's escalating narcotics crisis.

'Very heart-wrenching news has come from Mansa, Punjab again. Our brother Daljit has passed away at just 35 years of age due to drug abuse. But what is even more unfortunate is that the Punjab Chief Minister is saying that no death has happened due to drugs. This is the responsibility of the Punjab Chief Minister, but what is he doing? Punjab is drowning in drugs,' he said.

The BJP spokesperson further hit out at the Punjab Police for their handling of the victim's mortal remains, alleging severe disrespect toward cultural and religious symbols during administrative action.

'With a very heavy heart, I want to say that the pride of Punjab is its turban, but the way Punjab Police has mistreated Daljit's body is extremely unfortunate. You have shown utter disrespect to the turban,' he said.

Bhatia alleged that Chief Minister Bhagwant Mann has abdicated his constitutional duty, while also targeting AAP national convenor Arvind Kejriwal for remaining silent on the issue.

'Bhagwant Mann has become a puppet in the hands of drug smugglers. Arvind Kejriwal has maintained silence and hasn't offered even a single word of sympathy for Daljit Singh's family,' he said.

Meanwhile, the National Human Rights Commission (NHRC) has taken cognisance of the death of Daljit Singh.

Allegations have been made regarding police action and the detention of protesters near Ratiyanwala Chowk.

The complaint questions the use of force by the police and the detention of the protesters. The NHRC has directed the Chief Secretary and the Director General of Police (DGP) of Punjab to conduct an investigation into the matter and submit an 'Action Taken Report' (ATR) within two weeks.

The Commission has called for an impartial investigation and for ensuring accountability in the case. (ANI)

Source: https://jharkhandstatenews.com/article/top-stories/12232/protect-human-rights-of-female-inmates-and-their-children-in-jail-nhrc-advises-jharkhand-authorities

Protect Human Rights of Female Inmates and their Children in jail, NHRC advises Jharkhand authorities
Administrator 29 October 2026

The National Human Rights Commission (NHRC) has issued a comprehensive advisory on the 'Protection of Human Rights of Female Inmates and their Children', which applies to all states and union territories, including Jharkhand.

Addressed to various Union Ministries, Chief Secretaries, and DGPs across all states and UTs, emphasizing a gender-responsive approach for female inmates and their children.

The NHRC emphasises that the rights and needs of prisoners, including the female prisoners and their children, who constitute a more vulnerable group among them, require focused attention and a sensitive, gender-responsive approach. Beyond custodial safeguards, it calls for humane prison conditions, adequate maternal and child healthcare, access to justice, preservation of family ties, protection of children's best interests, meaningful opportunities for rehabilitation and social reintegration.

The Advisory focuses on ten broad areas for action. These include Pre-Admission, Arrest and Entry into the Prison System, Admission Records, Child Database and Documentation, Health, Medical Care and Mental Health Services, Women Inmates: Living Conditions, Hygiene, Welfare and Sensitisation, Children Living with or Separated from Prisoners, Communication, Mulakat and Family Contact, Prison Administration, Legal Aid and Access to Justice, Gender-Responsive Facilities and Welfare Measures during Court Production of Women Inmates, Rehabilitation, Post-Release and Social Reintegration, and Foreign National Inmates.

The NHRC urges all authorities concerned to implement the recommendations in the Advisory and furnish an Action Taken Report (ATR) within two months to keep it informed of the progress made.

Source: https://kalimpongonlinenews.blogspot.com/2026/10/nhrc-moots-sensitisation-of-cops-to.html

NHRC Moots Sensitisation of Cops to Avoid Victim-Shaming of Survivors
By AK Rai 28 Oct 2026

PTI, Oct 27, 2026, New Delhi: Adequate sensitisation of police personnel to avoid any moral judgement and victim-shaming of survivors of gender-based violence when they visit police stations and regular patrolling at crime hotspots are among the measures recommended by the NHRC in its advisory on 'Women's Safety at Work and Public Spaces'.

The recommendations also include raising awareness among women about what constitutes sexual harassment and their legal rights.

It is also recommended to sensitise women across age groups about the risks posed by technology like "revenge porn, doxxing, sharing of non-consensual explicit images and videos, and deep fakes". Awareness programmes may be conducted in schools, colleges, universities, and workplaces on cybercrime, as well as the existing grievance redressal mechanisms like the National Cyber Crime Reporting portal and the Sahyog portal, the advisory says.

Despite the existence of stringent laws to protect the rights of women, "harassment remains a pervasive issue". It is, therefore, important to address the matter of their safety comprehensively, focusing on both "preventive and remedial measures", while being mindful of their intersectional identities, the NHRC says in its October 23 dated advisory shared through a statement issued on Tuesday.

Keeping in mind the multi-dimensional nature of women's safety and the need for reform, the NHRC issued this advisory to the government authorities, it says.

The NHRC's advisory has been sent to the secretaries of 10 Union ministries, including the women and child development ministry, education ministry, health ministry and the home ministry, the chairperson and CEO of the Railway Board, and the chief secretaries of all states and/or administrators of Union Territories.

Source: https://indiaeducationdiary.in/the-nhrc-india-issues-an-advisory-on-the-protection-of-human-rights-of-female-inmates-and-their-children/

The NHRC, India issues an Advisory on the 'Protection of Human Rights of Female Inmates and their Children'
By iednewsdesk October 28, 2026

The National Human Rights Commission (NHRC), India has issued an Advisory on the 'Protection of Human Rights of Female Inmates and their Children' to nine Union Ministries, Chief Secretaries/Administrators, Director Generals of Police of all States and Union Territories (UTs). The NHRC emphasises that the rights and needs of prisoners, including the female prisoners and their children, who constitute a more vulnerable group among them, require focused attention and a sensitive, gender-responsive approach. Beyond custodial safeguards, it calls for humane prison conditions, adequate maternal and child healthcare, access to justice, preservation of family ties, protection of children's best interests, meaningful opportunities for rehabilitation and social reintegration.

The Advisory focuses on ten broad areas for action. These include Pre-Admission, Arrest and Entry into the Prison System, Admission Records, Child Database and Documentation, Health, Medical Care and Mental Health Services, Women Inmates: Living Conditions, Hygiene, Welfare and Sensitisation, Children Living with or Separated from Prisoners, Communication, Mulakat and Family Contact, Prison Administration, Legal Aid and Access to Justice, Gender-Responsive Facilities and Welfare Measures during Court Production of Women Inmates, Rehabilitation, Post-Release and Social Reintegration and Foreign National Inmates.

The NHRC urges all authorities concerned to implement the recommendations in the Advisory and furnish an Action Taken Report (ATR) within two months to keep it informed of the progress made.

Mooknayak, Online News, 29/10/2026

Source: https://www.themooknayak.com/women-news/nhrc-guidelines-police-stop-victim-shaming-women-safety

पीड़िताओं को शर्मिंदा न करें, मोरल पुलिसिंग से बचें', महिलाओं के खिलाफ हिंसा पर मानवाधिकार आयोग की पुलिस को हिदायत

राष्ट्रीय मानवाधिकार आयोग (NHRC) ने पुलिस को जेंडर हिंसा की शिकार महिलाओं के साथ संवेदनशीलता से पेश आने, साइबर अपराधों से निपटने और 'मोरल पुलिसिंग' से बचने के लिए नई गाइडलाइंस जारी की हैं।

Rajan Chaudhary
Published on: 28 Oct 2026, 1:34 pm

नई दिल्ली: राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने महिलाओं के खिलाफ होने वाली हिंसा के मामलों में पुलिस के रवैये को लेकर सख्त निर्देश दिए हैं। आयोग ने स्पष्ट किया है कि जब भी जेंडर आधारित हिंसा की शिकार महिलाएं थाने पहुंचें, तो पुलिसकर्मी उन्हें शर्मिंदा करने (विक्टिम-शेमिंग) या उन पर कोई नैतिक फैसला सुनाने से बचें। इसके लिए पुलिसकर्मियों को पर्याप्त रूप से संवेदनशील बनाने की सिफारिश की गई है।

कार्यस्थलों और सार्वजनिक जगहों पर महिलाओं की सुरक्षा सुनिश्चित करने के उद्देश्य से मंगलवार को यह एडवाइजरी साझा की गई। मूल रूप से 23 अक्टूबर को जारी इस एडवाइजरी में क्राइम हॉटस्पॉट पर नियमित पुलिस गश्त बढ़ाने और यौन उत्पीड़न तथा कानूनी अधिकारों के प्रति जागरूकता फैलाने पर खास जोर दिया गया है।

आयोग ने चिंता जताते हुए कहा कि आज के दौर में महिलाओं के खिलाफ हिंसा सिर्फ शारीरिक नुकसान तक ही सीमित नहीं रह गई है। हाल के वर्षों में डिजिटल तकनीक और खासकर आर्टिफिशियल इंटेलिजेंस (एआई) के बढ़ते इस्तेमाल के कारण तकनीक आधारित जेंडर हिंसा के मामलों में तेजी से उछाल देखने को मिला है। इसके समाधान के रूप में एनएचआरसी ने हर उम्र की महिलाओं को 'रिवेंज पोर्न, डॉक्सिंग, बिना सहमति के आपत्तिजनक तस्वीरें या वीडियो साझा करने और डीप फेक' जैसे डिजिटल खतरों के प्रति जागरूक करने की वकालत की है।

आयोग का सुझाव है कि स्कूलों, कॉलेजों, विश्वविद्यालयों और कार्यस्थलों पर साइबर अपराध व शिकायत तंत्र (जैसे नेशनल साइबर क्राइम रिपोर्टिंग पोर्टल और सहयोग पोर्टल) की जानकारी देने के लिए विशेष जागरूकता कार्यक्रम आयोजित किए जाने चाहिए।

एनएचआरसी ने माना है कि कड़े कानूनों के बावजूद उत्पीड़न आज भी एक गंभीर और व्यापक समस्या बनी हुई है। महिलाओं की अलग-अलग सामाजिक पहचान और परिस्थितियों को ध्यान में रखते हुए, निवारक और उपचारात्मक उपायों के जरिए उनकी सुरक्षा सुनिश्चित की जानी चाहिए।

यह महत्वपूर्ण एडवाइजरी महिला एवं बाल विकास, शिक्षा, स्वास्थ्य और गृह मंत्रालय सहित 10 केंद्रीय मंत्रालयों के सचिवों को भेजी गई है। इसके साथ ही रेलवे बोर्ड के अध्यक्ष व मुख्य कार्यकारी अधिकारी, सभी राज्यों के मुख्य सचिवों और केंद्र शासित प्रदेशों के प्रशासकों को भी इससे अवगत कराया गया है। आयोग ने इन सभी अधिकारियों को सिफारिशों को लागू करने और इस दिशा में हुई प्रगति की जानकारी देने के लिए दो महीने के भीतर एक विस्तृत 'कार्रवाई रिपोर्ट' (एक्शन टेकन रिपोर्ट) जमा करने का निर्देश दिया है।

पुलिस की भूमिका पर टिप्पणी करते हुए मानवाधिकार पैनल ने कहा कि अक्सर पीड़िताओं को थाने में अपनी शिकायत दर्ज कराते समय पुलिस के विरोध और 'मोरल पुलिसिंग' का सामना करना पड़ता है। इसे रोकने के लिए नोडल मंत्रालय को एक मानक संचालन प्रक्रिया (एसओपी) तैयार करने पर विचार करना चाहिए, जिसमें पीड़िताओं से बात करने के स्पष्ट प्रोटोकॉल हों और इसे सोशल मीडिया सहित हर जगह व्यापक रूप से प्रचारित किया जाए।

सार्वजनिक स्थानों पर हिंसा की स्थिति में, एनएचआरसी ने हेल्पलाइन और पुलिस के पहुंचने के लिए एक निश्चित समय-सीमा तय करने की भी बात कही है। आयोग के अनुसार पुलिस अधिकारियों को नियमित गश्त करनी चाहिए, खासकर उन जगहों पर जो रात में सुनसान रहती हैं या जिन्हें अपराध का हॉटस्पॉट माना जाता है।

गृह मंत्रालय के आंकड़ों का हवाला देते हुए बताया गया है कि दिसंबर 2025 तक देश के कुल 16,109 पुलिस स्टेशनों में से 14,658 (यानी 89 प्रतिशत) में

महिला हेल्प डेस्क की सुविधा मौजूद थी। एडवाइजरी में इस बात पर जोर दिया गया है कि संकट में फंसी महिलाओं की तत्काल सहायता के लिए बाकी बचे पुलिस स्टेशनों में भी जल्द से जल्द ये हेल्प डेस्क सुचारू रूप से चालू की जानी चाहिए।

महिलाओं की सुरक्षा के मोर्चे पर आयोग ने समाज की मानसिकता बदलने को भी एक जरूरी कदम बताया है। यह एक बड़ी चिंता का विषय है कि बड़े वर्ग को पता ही नहीं है कि यौन उत्पीड़न के दायरे में क्या-क्या आता है और किसी घटना के बाद क्या कदम उठाने चाहिए। इस अज्ञानता को दूर करने के लिए सार्वजनिक स्थानों और कार्यस्थलों पर पोस्टर व पर्चे लगाने की सिफारिश की गई है। इनमें यौन उत्पीड़न की परिभाषा, महिलाओं के कानूनी अधिकार, आपातकालीन नंबर और 'शी-बॉक्स' (SHe-Box) जैसे इलेक्ट्रॉनिक शिकायत पोर्टलों की स्पष्ट जानकारी शामिल होनी चाहिए।

Source: https://www.tribuneindia.com/news/india/national-human-rights-commission-issues-advisory-on-women-prisoners-children/amp

National Human Rights Commission issues advisory on women prisoners, children

The advisory stresses the need for humane prison conditions, adequate maternal and child healthcare, access to justice, preservation of family ties and protection of children's best interests

Surya S Pillai Tribune News Service
New Delhi, Updated At : 01:40 PM Oct 28, 2026 IST

The National Human Rights Commission (NHRC) has issued an advisory to nine Union ministries and the chief secretaries, administrators and police chiefs, calling for a gender-responsive approach to protecting the human rights of women prisoners and their children.

The advisory stresses the need for humane prison conditions, adequate maternal and child healthcare, access to justice, preservation of family ties and protection of children's best interests.

It also calls for meaningful opportunities for rehabilitation and social reintegration of women inmates after their release.

Highlighting the vulnerability of women prisoners and their children, the NHRC said "their rights and specific needs require focused attention and a sensitive approach that goes beyond basic custodial safeguards".

The advisory identifies 10 broad areas for action, covering the entire process from arrest and admission into the prison system to rehabilitation and post-release reintegration.

These include procedures before admission, arrest and entry into prison; maintenance of admission records and databases documenting children; healthcare, medical care and mental health services; and living conditions, hygiene, welfare and sensitisation of women inmates.

"The advisory also addresses the needs of children living with their mothers in prison or separated from incarcerated parents, as well as communication, prison visits and maintaining family contact," the human rights body said in a statement.

"Other areas include prison administration, legal aid and access to justice, gender-responsive facilities and welfare measures during court production of women prisoners, and the specific requirements of foreign national inmates," it said.

The NHRC has urged all authorities concerned to implement the recommendations and submit an Action Taken Report (ATR) within two months, informing the commission of the progress made.

The advisory seeks to ensure that the rights and welfare of women prisoners and their children receive

appropriate attention within the criminal justice and prison systems, with particular emphasis on healthcare, dignity, family relationships and rehabilitation.

Source: https://indianmasterminds.com/news/nhrc-advisory-women-prisoners-children-human-rights-246210/

NHRC Calls for Gender-Sensitive Prison Reforms, Sets Two-Month Deadline for Action Reports

The National Human Rights Commission has issued an advisory to nine Union Ministries and authorities across all States and UTs to strengthen protections for women prisoners and their children, seeking action-taken reports within two months.

October 28, 2026
Indian Masterminds Bureau

New Delhi: The National Human Rights Commission (NHRC) has issued an advisory on the Protection of Human Rights of Female Inmates and their Children, calling for a sensitive, gender-responsive approach to the needs of women in custody and children living with or separated from them.

The advisory has been sent to nine Union Ministries, Chief Secretaries and Administrators of all States and Union Territories, and Directors General of Police across the country. The Commission has urged the authorities concerned to implement its recommendations and submit Action Taken Reports (ATRs) within two months detailing progress.

The NHRC has stressed that protecting women prisoners and their children requires more than basic custodial safeguards. It has highlighted the need for humane prison conditions, maternal and child healthcare, mental health support, access to justice, preservation of family relationships and opportunities for rehabilitation and social reintegration.

NHRC Identifies 10 Priority Areas for Action

The advisory sets out ten broad areas for authorities to address the rights and welfare of women prisoners and their children. These include:

Pre-admission, arrest and entry into the prison system: Addressing safeguards and procedures applicable when women enter custody.

Admission records and child documentation: Maintaining appropriate records and documentation concerning women prisoners and their children.

Health, medical care and mental health services: Ensuring attention to physical health, maternal healthcare and psychological well-being.

Living conditions, hygiene and welfare: Addressing prison conditions and the specific needs of women inmates, alongside sensitisation.

Children living with or separated from prisoners: Protecting children’s welfare and ensuring that their best

interests remain central to decisions affecting them.

Communication and family contact: Facilitating communication, visits and the preservation of family ties.

Prison administration, legal aid and access to justice: Strengthening administrative safeguards and access to legal assistance.

Gender-responsive facilities during court production: Addressing the facilities and welfare measures required when women inmates are taken to court.

Rehabilitation and social reintegration: Supporting preparation for release and reintegration into society.

Foreign national inmates: Addressing the particular circumstances and requirements of women prisoners who are foreign nationals.

The advisory covers different stages of the custodial process, from arrest and admission to prison life, court appearances and post-release support.

Focus on Maternal Healthcare and Children's Rights

The NHRC has emphasised that women prisoners and their children constitute a particularly vulnerable group whose circumstances require specific attention. Its recommendations call for adequate maternal and child healthcare, improved living conditions and appropriate welfare measures. The advisory also highlights the importance of protecting children who live with their mothers in prison as well as those who are separated from imprisoned parents. The Commission's approach places children's best interests alongside the rights and needs of women inmates. It also calls for measures that preserve family connections and support access to healthcare and justice.

Nine Union Ministries and State Authorities Asked to Act

The advisory has been circulated to nine Union Ministries, as well as the Chief Secretaries and Administrators and the Directors General of Police of all States and Union Territories. The NHRC has urged these authorities to examine the recommendations relevant to their responsibilities and take the necessary steps towards implementation. The requested Action Taken Reports are intended to inform the Commission about the progress made in responding to the advisory. Key requirements include:

Review and implementation of the advisory's recommendations by the authorities concerned.

Attention to the ten identified areas covering custodial safeguards, healthcare, family contact and rehabilitation.

Submission of Action Taken Reports within two months.

Reporting on progress made towards implementing the recommendations.

Rehabilitation and Reintegration Beyond Prison

The advisory also addresses the circumstances women face as they prepare to leave prison and return to society. By including rehabilitation, post-release support and social reintegration among its ten priority areas, the NHRC has extended its focus beyond conditions inside correctional facilities. The inclusion of foreign national inmates also recognises that prison administration must account for the distinct circumstances of different groups of women in custody. The recommendations collectively emphasise a rights-based and gender-responsive approach to prison administration, with attention to the welfare of both women inmates and their children.

NHRC Seeks Progress Reports Within Two Months

The Commission has asked all authorities concerned to submit their Action Taken Reports within two months, enabling it to track progress on the advisory's recommendations. The advisory is intended to guide authorities in addressing the specific needs of women prisoners and their children through appropriate custodial safeguards, healthcare, legal support, family contact and rehabilitation measures.

Source: https://yourstory.com/herstory/2026/10/bystander-intervention-public-transport-roads-safer-nhrc-recommendations-women-safety

Encourage bystander intervention; make buses and roads safer: NHRC's recommendations for women's safety

An advisory by the National Human Rights Commission outlines several measures across infrastructure, policing, workplace safeguards, and survivor support to address safety concerns that affect women's mobility and access to employment.

Rekha Balakrishnan Wednesday October 28, 2026

As women, we are always worried about our safety. We look over our shoulders as we take the last metro train home or share our location during a cab ride. Some of us even turn down work that involves constant travel, especially to far-flung areas. To compound matters, the infrastructure in our cities is often inadequate. Women have to navigate poorly lit streets, rely on erratic transport, and live with a constant sense of fear. Every discomfort and inconvenience that women face shapes their access to employment, mobility, and participation in public life.

Acknowledging the reality of women's safety in India, the National Human Rights Commission (NHRC) recently issued an advisory on 'Women's Safety at Work and Public Spaces' to the secretaries of ten union ministries, the chairperson of the Railway Board, and the chief secretaries/administrators of all states and union territories. The NHRC cites the Periodic Labour Force Survey, which says women's labour force participation stood at 34.6% in September 2026. Meanwhile, the National Crime Records Bureau (NCRB) report, published this year, reports nearly 4.4 lakh cases of crimes against women in 2024. These figures highlight the continuing challenges in ensuring women's safety and underscore the need for sustained, concerted efforts to protect their rights and enable their meaningful participation in the workforce and public life in general.

Focusing on eight key areas, the NHRC advisory outlines a comprehensive approach to improving women's safety at workplaces and in public spaces. These comprise raising awareness about women's safety and sexual harassment, strengthening infrastructure, encouraging bystander intervention, improving police responses, ensuring survivor support, addressing cybercrime against women, implementing long-term reforms, and introducing other measures to enhance safety.

The advisory makes an important observation: women's safety extends beyond physical security. While women's safety is fundamental to their participation in the workforce, it's also linked to their constitutional rights to equality, justice, and equal opportunity. Getting women into the workforce is not enough. We must ensure that the systems responsible for their safety in workplaces and public spaces are effective, accountable, and responsive to their needs.

Here's a detailed look at the recommendations.

Raising awareness
The NHRC advisory stresses the importance of helping women understand what constitutes sexual harassment, what their legal rights are, and where they can turn for help. It calls for displaying emergency helpline numbers and details of reporting mechanisms, including SHe-Box, in workplaces and public spaces. The SHe-Box (Sexual

Harassment Electronic Box) is an online portal launched by the Ministry of Women and Child Development, Government of India, to provide a single-window platform for women to register and track complaints regarding workplace sexual harassment. The advisory also suggests introducing discussions on gender, consent, legal rights and masculinity in school curricula. Sustained public campaigns to challenge social attitudes towards women, community-level engagement through resident welfare associations, self-help groups and trade unions, and involvement of men and boys are the other suggestions.

Better and safer infrastructure

The advisory recommends well-lit corridors, roads, railway and metro stations, bus stands, parking lots, ATMs and washrooms. It also calls for functional CCTV cameras and regular inspections of lighting and emergency buttons. In public transport, it suggests passenger emergency alarms and prominently displayed information about drivers, vehicles, licences and emergency contact numbers. Highlighting the risks faced by women with disabilities, it calls for accessible washrooms, public transport, and appropriate signage, and recommends consulting disability organisations during infrastructure planning.

Encouraging bystander intervention

Bystanders often do not intervene during incidents of violence against women due to various reasons. The NHRC advisory suggests considering a law similar to the Good Samaritan Law, 2016, to encourage intervention in such situations, particularly in public spaces. It recommends educating the public through posters, pamphlets, social media campaigns, and radio and television advertisements.

Improving police response

Women often report incorrect or inappropriate police responses when reporting a case of harassment or violence. The advisory advocates sensitisation training for police personnel and standard operating procedures that clearly establish how complaints involving gender-based violence should be handled. One recommendation is regular police patrolling in deserted areas and crime spots. As of December 2025, 14,658 of the country's 16,469 police stations had Women's Help Desks. The NHRC calls on the remaining stations to establish functional desks. It also recommends regular reviews and surprise inspections to assess effectiveness, mandatory gender-sensitisation training across ranks, and checks to ensure emergency numbers such as 112 and 1091 remain operational.

Timely and dignified support for survivors

The advisory emphasises timely medical attention and psychosocial support for survivors of harassment and sexual assault when they approach the authorities. Medical practitioners have to be sensitised to the protocols for examining survivors of sexual violence. It specifically reiterates that the two-finger test, which the Supreme Court deemed unscientific and prohibited in its 2022 judgment in State of Jharkhand v. Shailendra Kumar Rai, must be discontinued. The NHRC outlines the need for ethical media reporting to protect the identities of victims and their families.

Addressing cybercrime against women

With violence against women increasingly extending into digital spaces, the advisory recommends awareness programmes for women across age groups to help them understand the risks and become familiar with available grievance-redressal mechanisms. It also calls for cybercrime awareness programmes in schools, colleges, universities and workplaces, so people know how to report online offences through platforms such as the National Cyber Crime Reporting Portal and the Sahyog Portal.

Long-term reforms

The advisory underscores the need for high-quality, real-time, gender-disaggregated data to help authorities understand the nature and scale of gender-based violence in workplaces and public spaces. It calls for regular gender audits of workplaces and public spaces. It stresses that states and union territories should use the Nirbhaya Fund for women's safety in a timely, efficient manner.

Other measures

The advisory reiterates the need for better implementation of the POSH Act, 2013. This includes ensuring that internal and local complaints committees are in place and functioning, submitting enquiry reports every year, and conducting regular sexual harassment awareness sessions for all employees, both men and women.

Feature image: Nihar Apte

Source: https://newsonair.gov.in/nhrc-issues-advisory-on-protection-of-human-rights-of-female-inmates-and-their-children/

NHRC issues advisory on Protection of Human Rights of Female Inmates and their Children
News On AIR | October 28, 2026 2:06 PM

The National Human Rights Commission (NHRC) has issued an advisory on the Protection of Human Rights of Female Inmates and their Children.

The advisory emphasises that the rights and needs of prisoners, including female prisoners and their children, require focused attention and a sensitive, gender-responsive approach.

The NHRC emphasizes the need to ensure humane prison conditions, adequate healthcare for mothers and children, access to justice, the preservation of family relationships, the protection of children's best interests, and meaningful opportunities for rehabilitation and social reintegration.

The advisory has been issued to nine Union Ministries, Chief Secretaries, and Director Generals of Police of all States and Union Territories.

The Advisory focuses on ten broad areas for action. These include admission records, child database and documentation, Medical care and mental health services, women inmates' living conditions, hygiene, Legal Aid and Access to Justice.

The NHRC has urged all authorities concerned to implement the recommendations in the Advisory and furnish an Action Taken Report within two months.

Source: https://www.tribuneindia.com/news/bathinda/mansa-farmers-death-nhrc-seeks-action-taken-report-from-punjab-chief-secy-dgp-within-two-weeks/amp

Mansa farmer's death: NHRC seeks action-taken report from Punjab Chief Secy, DGP within two weeks

NHRC said the case requires an in-depth probe and that the circumstances must be investigated and reported

Aditi Tandon Tribune News Service
New Delhi, Updated At : 04:42 PM Oct 28, 2026 IST

The National Human Rights Commission (NHRC) has issued notices to the Punjab Chief Secretary and Punjab DGP to inquire into the circumstances leading to the suspicious death of Daljit Singh from Mansa and submit an action-taken report within two weeks.

NHRC member Priyank Kanoongo issued the notices on a complaint filed by Harmandeep Mehra, who alleged that Daljit Singh of Bhamme Kalan village died under suspicious circumstances and that his body was whisked away by the Punjab Police while the family and supporters were demanding answers and protesting.

NHRC said the case requires an in-depth probe and that the circumstances must be investigated and reported. The death has allegedly been linked to drugs.

Source: https://www.etvbharat.com/en/bharat/nhrc-issues-advisory-on-protection-of-human-rights-of-female-inmates-and-their-children-enn26102803296

ETV Bharat / bharat

NHRC Issues Advisory On 'Protection Of Human Rights Of Female Inmates And Their Children'

The Commission seeks an Action Taken Report from all concerned authorities within two months.

By ETV Bharat English Team
Published : October 28, 2026 at 5:19 PM IST

New Delhi: The National Human Rights Commission (NHRC) on Wednesday released an advisory on 'Protection of Human Rights of Female Inmates and their Children' to emphasise the need for focused attention and a sensitive, gender-responsive approach to the rights and needs of women prisoners and their children.

In an order issued, the Commission has circulated the advisory to nine Union Ministries, Chief Secretaries/Administrators, and Director Generals of Police of all States and Union Territories (UTs), focusing on ten key areas where action needs to be taken.

The Commission has sought an Action Taken Report (ATR) from all concerned authorities within two months to keep it informed of the progress made to implement its recommendations.

The Commission has advised the authorities to focus on ten key areas, which include Pre-Admission, Arrest and Entry into the Prison System, Admission Records, Child Database and Documentation, Health, Medical Care and Mental Health Services, Women Inmates: Living Conditions, Hygiene, Welfare and Sensitisation, Children Living with or Separated from Prisoners, Communication, Mulakat and Family Contact, Prison Administration, Legal Aid and Access to Justice, Gender-Responsive Facilities and Welfare Measures during Court Production of Women Inmates, Rehabilitation, Post-Release and Social Reintegration and Foreign National Inmates.

The NHRC stressed that the rights and needs of prisoners, including the female prisoners and their children, who constitute a more vulnerable group among them, require focused attention and a sensitive, gender-responsive approach. Beyond custodial safeguards, it called for humane prison conditions, adequate maternal and child healthcare, access to justice, preservation of family ties, protection of children's best interests, meaningful opportunities for rehabilitation and social reintegration.

Source: https://www.cityairnews.com/content/nhrc-orders-probe-into-punjab-mans-suspicious-death-police-action-against-protesters

NHRC orders probe into Punjab man's suspicious death, police action against protesters
IANS OCT 28 2026 7:10

New Delhi, Oct 28 (IANS) The National Human Rights Commission (NHRC) has taken cognisance of a complaint alleging human rights violations in connection with the suspicious death of Daljit Singh, a resident of Bhamme Kalan village in Punjab's Mansa district, and the subsequent police action against protesters demanding accountability.

A Bench presided over by NHRC member Priyank Kanoongo has issued notices to the Punjab Chief Secretary and Director General of Police (DGP), directing them to get the allegations enquired into and submit an Action Taken Report (ATR) within two weeks.

The action was initiated under Section 12 of the Protection of Human Rights Act, 1993, after a complaint filed by Harmandeep Singh Mehta was placed before the apex human rights body on Wednesday.

The complaint alleged that Daljit Singh was found dead under suspicious circumstances, with his family raising concerns over the cause of death, including a suspected connection with drugs. It further alleged that family members and supporters staged a protest seeking answers and accountability, following which police stopped a procession near Ramdittewala Chowk and took custody of the deceased's body.

According to the complaint, a confrontation subsequently took place, with allegations of police use of force and detention of protesters. The police reportedly justified their actions on the grounds of maintaining law and order and stated that some protesters had assaulted police personnel.

The complainant sought an independent enquiry into Daljit Singh's death and the subsequent police action to ensure the protection of human rights, a fair investigation and accountability of the authorities concerned.

Taking cognisance of the matter, the NHRC observed that "the allegations made in the complaint prima facie seem to be violations of the human rights of the victim". The apex human rights body directed its registry to issue notices to the Punjab Chief Secretary and the DGP, asking them to get the allegations looked into and submit their respective reports within two weeks for its perusal.

Source: https://timesofindia.indiatimes.com/city/chandigarh/advocate-moves-nhrc-after-minors-paraded-with-shaved-heads-in-hisar/amp_articleshow/135276215.cms

Advocate moves NHRC after minors paraded with shaved heads in Hisar
City | Kumar Mukesh | Oct 28, 2026, 23:33 IST

Hisar: The alleged public parading of two juveniles in conflict with the law by uniformed police personnel in Hisar, along with the circulation of videos revealing their faces and names, has been brought to the notice of National Human Rights Commission (NHRC).

Advocate Naresh Goyal, former secretary of the Hisar Bar Association, has submitted a complaint to the NHRC chairperson, seeking an independent inquiry into the role of Hisar superintendent of police Siddhant Jain and other officials concerned. He has also sought action against those found responsible.

According to the complaint, media reports published on Oct 28 stated that a case had been registered against unidentified persons on Oct 24 at HTM police station in Hisar on charges of attempt to murder and under the Arms Act. Goyal alleged that police apprehended two juveniles in connection with the case and recovered a motorcycle and a suspected illegal .315-bore firearm from a location identified by them.

The advocate alleged that the juveniles, whose heads had been shaved, were made to walk through a public area in the presence of uniformed police personnel. He further claimed that some social media-linked individuals recorded their videos.

The complaint also alleged that a video released by the police spokesperson clearly showed the juveniles' faces, while their names were included in a press note. It referred to the subsequent removal of the video and press note from a media group following questions over the disclosures.

Goyal submitted that, if established, the alleged acts could amount to violations of the Juvenile Justice (Care and Protection of Children) Act, 2015, and the juveniles' rights to dignity, privacy and protection of identity.

He urged the commission to seek a time-bound report from the Haryana director general of police, preserve relevant records and CCTV footage, and ensure that the videos and photographs were removed from various platforms. The complaint also sought legal and departmental action against officials found responsible, appropriate compensation for the two juveniles, and necessary counselling and protection for them.

Source: https://timesofindia.indiatimes.com/city/chandigarh/cops-take-custody-of-body-nhrc-seeks-action-taken-report/articleshow/135277033.cms

Cops take custody of body: NHRC seeks action-taken report
Neel Kamal Oct 28, 2026, 11.57 PM IST

Mansa: A day after the police took custody of Daljit Singh's body, the National Human Rights Commission (NHRC) issued notices to the Punjab chief secretary and the DGP seeking an action-taken report (ATR) within two weeks.

As per the notice issued on Wednesday, one Harmandeep Singh complained that Daljit Singh of Bhamme Kalan village in Mansa died under suspicious circumstances on Tuesday, and his family raised concerns regarding the death, including a suspected connection to drugs. While bereaved family members and supporters were protesting to seek answers and accountability, the police stopped the procession near Ramditte Wala Chowk and took custody of the deceased's body, leading to a confrontation. Allegations were also made regarding the police use of force and detention of protesters. The police reportedly justified the action on the grounds of maintaining law and order. They also alleged that protesters assaulted police personnel.

The NHRC observed that the allegations in the complaint prima facie seem to be violations of the victim's human rights. Taking cognisance of the incident, the NHRC bench presided over by commission member Priyank Kanoongo, issued notices to the chief secretary and the DGP, directing them to inquire into the allegations made in the complaint and submit the action-taken report within two weeks.

Statesman, Online News, 29/10/2026

Source: https://www.thestatesman.com/india/nhrc-issues-notice-to-punjab-chief-secretary-dgp-over-mansa-death-as-protests-intensify-1503656417.html/amp

NHRC issues notice to Punjab chief secretary, DGP over Mansa death as protests intensify

Neeraj Bali October 29, 2026 12:03 am

The National Human Rights Commission (NHRC) has issued notices to Punjab's chief secretary and Director General of Police, seeking a report within two weeks on the suspicious death of a Mansa resident whose body was taken into police custody during protests linked to the killing of anti-drug activist Parvinder Singh Jhota. The commission's intervention comes amid escalating tensions in Mansa, where protesters have accused police of using force against the family and supporters of Daljit Singh, a resident of Bhamme Kalan village.

Daljit's family alleged that he died following a drug overdose and brought his body to a protest demanding justice for Jhota, who was killed earlier this month. Police took custody of the body on Tuesday, triggering confrontations with protesters who accused officers of forcibly removing it and pressuring the family to agree to a post-mortem examination. NHRC member Priyank Kanoongo issued the notices following a complaint alleging that Daljit died under suspicious circumstances and that police had taken away his body while the family was seeking answers.

The commission said the circumstances surrounding the death required an in-depth investigation and directed the state's top administrative and police officials to submit an action-taken report within two weeks. Mansa Senior Superintendent of Police Vaibhav Chaudhary disputed claims that the death was caused by a drug overdose. "Some misinformation spread in the area that the death was caused by a drug overdose," Chaudhary said, adding that police were investigating suspected criminal involvement.

The controversy has added to tensions surrounding the killing of Jhota, an anti-drug campaigner whose family and supporters have been demanding action against those responsible. Protesters also surrounded a police forensic vehicle on Wednesday and prevented it from proceeding, according to local accounts.

Meanwhile, three accused in the Jhota murder case, including Ashwini Kumar, were remanded to 14 days of judicial custody after their police remand ended. The protest committee demanded the release of detained activists, including Lakha Sidhana and Mohanjit Sheron, and announced plans to consult around 50 organisations on October 30. It also called for demonstrations outside the residences of Punjab legislators on October 31. Former Chief Minister Charanjit Singh Channi criticised the state government's handling of the protests, alleging that the police response had aggravated public anger. The developments have intensified scrutiny of the Punjab government's handling of drug-related deaths, criminal investigations and protests demanding accountability.

Source: https://www.prameyanews.com/nhrc-issues-advisory-on-protecting-the-human-rights-of-women-prisoners-and-their-children

NHRC issues advisory on protecting the 'Human Rights of Women Prisoners and Their Children'

The National Human Rights Commission (NHRC) has issued an advisory on the "Protection of the Human Rights of Women Prisoners and Their Children." The advisory has been sent to nine Union Ministries, the Chief Secretaries/Administrators of all States, including Odisha and the Union Territories, and the Directors General of Police.

Published By : Pradip Subudhi | October 28, 2026 9:46 PM

Bhubaneswar/New Delhi, October 28: The National Human Rights Commission (NHRC) has issued an advisory on the "Protection of the Human Rights of Women Prisoners and Their Children." The advisory has been sent to nine Union Ministries, the Chief Secretaries/Administrators of all States, including Odisha and Union Territories, and the Directors General of Police.

The NHRC has emphasised the need to pay special attention to the rights and needs of women prisoners and their children and to adopt a gender-sensitive approach. It has also called for ensuring appropriate prison conditions, maternal and child healthcare, access to justice, protection of family relationships, safeguarding the best interests of children, and meaningful opportunities for rehabilitation and reintegration into society.

The advisory focuses on 10 key areas. These include pre-admission measures, arrest and admission to prison, admission-related records, children's information and documentation, healthcare and medical services, mental health, living conditions of women prisoners, hygiene, welfare and sensitivity, children living with prisoners or staying separately from them, communication and family visits, prison administration, legal aid and access to justice, gender-friendly facilities and welfare measures when women prisoners are produced before courts, rehabilitation, post-release support and reintegration into society, and foreign national prisoners.

The detailed advisory is available at: https://nhrc.nic.in/flipbook/other_advisories/46

The NHRC has requested all concerned authorities to implement the recommendations outlined in the advisory. It has also directed them to submit a report within two months detailing the steps taken and the progress made in implementing the recommendations.

Source: https://urbanacres.in/nhrc-puts-punjab-police-custody-of-mansa-body-under-scrutiny/

NHRC Puts Punjab Police Custody of Mansa Body Under Scrutiny
By UrbanAcres Editorial October 29, 2026

The National Human Rights Commission has sought an action-taken report from Punjab's chief secretary and director general of police after Mansa police took custody of Daljit Singh's body during a protest by his family and supporters, prompting allegations of force and unlawful detention. The notice, issued by an NHRC bench presided over by commission member Priyank Kanoongo, directs the two senior officials to inquire into the allegations and submit a report within two weeks. The action followed a complaint by Harmandeep Singh, according to a report by the Times of India. Daljit Singh, a resident of Bhamme Kalan village in Mansa, died under suspicious circumstances on Tuesday. His family raised concerns about the circumstances of his death, including a suspected connection to drugs. The complaint stated that the family and supporters were seeking answers and accountability when the police stopped their procession near Ramditte Wala Chowk. The police then took custody of the deceased's body, leading to a confrontation at the site. Allegations were also made that police used force and detained protesters. The complaint did not establish the allegations as proven, but the NHRC said they appeared prima facie to indicate possible violations of the victim's human rights. The police reportedly justified the intervention on law-and-order grounds. They also alleged that protesters had assaulted police personnel. The competing accounts place the handling of the body and the protest at the centre of the official inquiry now sought by the human rights commission. The incident highlights the administrative responsibility involved when police manage a death that families consider suspicious, particularly when a body becomes the focus of a public protest. In such situations, police action affects not only public order but also the family's access to the deceased, the conduct of any inquiry and public confidence in the process. The NHRC's notice does not determine whether the allegations against the police are established. It requires Punjab's top administrative and police authorities to examine the complaint and report the action taken. The requested report is due within two weeks, after which the commission can assess the response and decide on further action.

Hans India, Online News, 29/10/2026

Source: https://www.thehansindia.com/news/cities/new-delhi/nhrc-notice-to-govt-and-ugc-seeking-comprehensive-report-on-hostels-1136843

NHRC notice to govt, and UGC seeking comprehensive report on hostels

In Short

The authorities shall undertake an assessment of the existing hostel infrastructure and examine both the feasibility of upgrading, expanding, renovating or otherwise augmenting existing/old hostel facilities and the requirement and feasibility of construction of new hostel facilities, wherever necessary.

The Hans India Created On: 29 Oct 2026 2:15 AM IST

New Delhi: In the wake of the Satya Niketan building collapse, the NHRC has issued notices to the Delhi government and the UGC, directing them to furnish a “comprehensive report” related to hostels and other accommodation facilities for students, in consultation with the Delhi University, officials said.

“The exercise shall not remain confined merely to construction of new hostels. The authorities shall undertake an assessment of the existing hostel infrastructure and examine both the feasibility of upgrading, expanding, renovating or otherwise augmenting existing/old hostel facilities and the requirement and feasibility of construction of new hostel facilities, wherever necessary,” according to the proceedings of the NHRC, dated September 7.

On September 6 afternoon, the decades-old building housing a boys’ paying guest accommodation in Satya Niketan near Delhi University South Campus collapsed, killing seven people and leaving several others injured. The incident has brought the issue of hostels and condition of out-of-campus accommodation facilities used by students in Delhi.

Network for Access to Justice and Multidisciplinary Outreach Foundation, a non-profit company, in its complaint submitted to the National Human Rights Commission (NHRC), has highlighted a “serious concern” faced by DU students regarding inadequate hostel facilities, the proceedings reads.

The allegations made in the complaint prima facie seem to be violations of the human rights of the victims, it says. The complainant said the university admits around 72,000 undergraduate students but availability of hostels was “highly insufficient”. It has been further alleged that students from other states struggled to secure affordable accommodation, forcing them into expensive paying guests or private rentals.

Source: https://www.amarujala.com/haryana/hisar/case-of-teenagers-being-paraded-in-public-reaches-human-rights-commission-hisar-news-c-21-hsr1005-982668-2026-10-28

Hindi News › Haryana › Hisar News › Case of teenagers being paraded in public reaches Human Rights Commission

Hisar News: मानवाधिकार आयोग पहुंचा किशोरों को सरेबाजार घुमाने का मामला
संवाद न्यूज एजेंसी, हिसार Updated Wed, 28 Oct 2026 11:56 PM IST

हिसार। दो विधि-विरुद्ध किशोरों को कथित तौर पर पुलिसकर्मियों की ओर से सरेबाजार पैदल घुमाने का मामला राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) पहुंच गया है।बुधवार को जिला अदालत के अधिवक्ता एवं हिसार बार एसोसिएशन के पूर्व सचिव नरेश गोयल ने आयोग के अध्यक्ष को शिकायत भेजकर हिसार के पुलिस अधीक्षक सिद्धांत जैन समेत संबंधित अधिकारियों की भूमिका की स्वतंत्र जांच कराने और दोषियों पर कार्रवाई की मांग की।

शिकायत के अनुसार 28 अक्तूबर को एचटीएम थाना क्षेत्र में 24 अक्तूबर को अज्ञात व्यक्तियों के खिलाफ हत्या के प्रयास और आर्म्स एक्ट के तहत प्राथमिकी दर्ज की गई थी। गोयल ने आरोप लगाया कि इस मामले में पुलिस ने दो किशोरों को पकड़ा और उनकी निशानदेही पर एक मोटरसाइकिल तथा .315 बोर का कथित अवैध हथियार बरामद किया।

शिकायत में आरोप लगाया गया है कि दोनों किशोरों को सिर मुंडे होने की स्थिति में पुलिसकर्मियों ने सरेबाजार पैदल घुमाया। इस दौरान सोशल मीडिया से जुड़े कुछ लोगों ने वीडियो बनाए जिनमें किशोरों के चेहरे स्पष्ट दिखाई दे रहे थे।

शिकायतकर्ता के अनुसार, यदि आरोप सही पाए जाते हैं तो यह किशोर न्याय (बालकों की देखरेख और संरक्षण) अधिनियम, 2015 के प्रावधानों तथा बच्चों की गरिमा, निजता और पहचान की सुरक्षा से जुड़े अधिकारों का उल्लंघन हो सकता है।

उन्होंने आयोग से हरियाणा के पुलिस महानिदेशक से समयबद्ध रिपोर्ट मंगवाने, संबंधित रिकॉर्ड और सीसीटीवी फुटेज सुरक्षित रखने तथा विभिन्न मंचों से वीडियो और तस्वीरें हटवाने की मांग की है।

Dainik Bhaskar, Online News, 29/10/2026

Source: https://www.bhaskar.com/local/haryana/hisar/news/hisar-police-minor-parade-controversy-nhrc-complaint-sp-siddhant-jain-139523227.html

Hindi NewsLocalHaryanaHisarHisar Police Minor Parade Controversy | NHRC Complaint Against SP

नाबालिगों को गंजा कर परेड करवा फंसी हिसार पुलिस:राष्ट्रीय मानवाधिकार आयोग में एसपी की शिकायत; निष्पक्ष जांच करवाने की मांग
हिसार 30 मिनट पहले

हिसार में नाबालिग अपराधियों की पुलिस द्वारा परेड कराने और सोशल मीडिया पर उनकी पहचान सार्वजनिक करने का मामला अब राष्ट्रीय मानवाधिकार आयोग तक पहुंच गया है।

जिला अदालत के अधिवक्ता व हिसार बार एसोसिएशन के पूर्व सचिव नरेश गोयल ने NHRC अध्यक्ष को शिकायत भेजकर हिसार एसपी सिद्धांत जैन समेत संबंधित पुलिसकर्मियों की भूमिका की निष्पक्ष जांच और कार्रवाई की मांग की है।

बता दें कि एचटीएम थाना क्षेत्र में अज्ञात हमलावरों ने स्क्रैप गोदाम पर फायरिंग की थी। इसके बाद पुलिस ने दो नाबालिगों को पकड़ा था। इसके खिलाफ हत्या के प्रयास और शस्त्र अधिनियम के तहत मामला दर्ज हुआ था।

सिर मुंडवाकर परेड़ निकलवाई

पुलिस ने मामले में दो नाबालिगों को पकड़ा और उनकी निशानदेही पर एक बाइक तथा अवैध हथियार बरामद किया। पुलिसकर्मियों ने सिर मुंडे दोनों नाबालिगों को सड़क पर पैदल घुमाया, जिसके वीडियो इंटरनेट मीडिया पर वायरल हो गए।

बताया जा रहा है पुलिस ने यूट्यूबरों को बकायदा फोन कर इसके बारे में सूचना दी और परेड की वीडियो बनावकर जानबूझकर वायरल करवाई।

जानिए शिकायत में पुलिस पर क्या आरोप लगाए...

पहचान उजागर करने का आरोप: शिकायतकर्ता का कहना है कि पुलिस प्रवक्ता की ओर से जारी वीडियो में नाबालिगों के चेहरे साफ दिख रहे थे और प्रेस नोट में उनके नाम भी शामिल थे। विवाद बढ़ने के बाद इन्हें इंटरनेट से हटाया गया।

कानून का उल्लंघन: अधिवक्ता का आरोप है कि यह कदम 'किशोर न्याय (बालकों की देखरेख और संरक्षण) अधिनियम, 2015' तथा बच्चों की गरिमा, निजता और अधिकारों का सीधा उल्लंघन है।

स्वतंत्र जांच की मांग: शिकायतकर्ता ने एसपी सिद्धांत जैन और दोषी पुलिसकर्मियों के खिलाफ निष्पक्ष एवं स्वतंत्र जांच करवाने और हरियाणा पुलिस महानिदेशक (DGP) से समयबद्ध जांच रिपोर्ट मंगवाने की मांग की है।

सबूत सुरक्षित रखें: घटना से संबंधित सीसीटीवी फुटेज, रिकॉर्ड और वीडियो को सुरक्षित रखने और सोशल मीडिया व विभिन्न प्लेटफॉर्म्स से नाबालिगों की तस्वीरें व वीडियो तुरंत हटवाने की मांग की गई है।

Dainik Tribune, Online News, 29/10/2026

Source: https://www.dainiktribuneonline.com/news/punjab/the-case-of-daljit-singhs-suspicious-death-reached-the-national-human-rights-commission/

दलजीत सिंह की संदिग्ध मौत का मामला राष्ट्रीय मानवाधिकार आयोग पहुंचा

पंजाब सरकार और डीजीपी को नोटिस, दो सप्ताह में जांच रिपोर्ट पेश करने के निर्देश

Vikas Kaushal
bathinda, Updated At : 07:47 PM Oct 28, 2026 IST

शिकायतकर्ता हरमनदीप सिंह मेहता ने आयोग को दी शिकायत में आरोप लगाया कि दलजीत सिंह की मौत संदिग्ध परिस्थितियों में हुई है। परिवार ने मौत के कारणों को लेकर गंभीर चिंता जताई है, जिसमें नशे से संभावित संबंध का मुद्दा भी शामिल है।

शिकायत के अनुसार, जब परिजन और समर्थक मामले में जवाबदेही की मांग को लेकर प्रदर्शन कर रहे थे, तब पुलिस ने रामदित्तेवाला चौक के पास उनके जुलूस को रोक दिया। आरोप है कि पुलिस ने मृतक के शव को अपने कब्जे में ले लिया, जिसके बाद टकराव की स्थिति पैदा हुई। शिकायत में प्रदर्शनकारियों पर बल प्रयोग करने और कुछ लोगों को हिरासत में लेने का आरोप भी लगाया गया है। वहीं, पुलिस ने अपनी कार्रवाई को कानून-व्यवस्था बनाए रखने और पुलिसकर्मियों पर हमले की स्थिति से जोड़कर उचित ठहराया है।

प्रथम दृष्टया मानवाधिकार उल्लंघन का मामला

राष्ट्रीय मानवाधिकार आयोग ने कहा कि शिकायत में लगाए गए आरोप प्रथम दृष्टया मानवाधिकारों के उल्लंघन से संबंधित प्रतीत होते हैं। सदस्य प्रियंक कानूनगो की अध्यक्षता वाली पीठ ने मानवाधिकार संरक्षण अधिनियम, 1993 की धारा 12 के तहत मामले का संज्ञान लिया है। आयोग ने पंजाब सरकार और डीजीपी को निर्देश दिया है कि शिकायत में लगाए गए आरोपों की जांच कर दो सप्ताह के भीतर रिपोर्ट प्रस्तुत की जाए। जांच रिपोर्ट और संबंधित तथ्यों के सामने आने के बाद ही मामले की वास्तविक स्थिति स्पष्ट हो सकेगी। फिलहाल शिकायत में लगाए गए आरोपों की स्वतंत्र पुष्टि होना बाकी है।

Dainik Bhaskar, Online News, 29/10/2026

Source:
https://www.bhaskar.com/local/chhattisgarh/bastar/jagdalpur/news/special-monitors-of-the-human-rights-commission-will-examine-the-reality-of-tribal-rights-dbp-139519681.html

Hindi NewsLocalChhattisgarhBastarJagdalpurSpecial Monitors Of The Human Rights Commission Will Examine The Reality Of Tribal Rights.

आदिवासी अधिकारों की हकीकत परखेंगे मानव अधिकार आयोग के विशेष मॉनिटर
जगदलपुर4 घंटे पहले

जगदलपुर| आदिवासियों और विशेष रूप से कमजोर जनजातीय समूहों को मिल रहे संवैधानिक अधिकारों और सरकारी योजनाओं का लाभ जमीन पर कितना पहुंच रहा है, इसकी पड़ताल के लिए राष्ट्रीय मानव अधिकार आयोग के विशेष मॉनिटर आर हेमंत कुमार बस्तर पहुंच रहे हैं। वे गुरुवार को जिला अधिकारियों के साथ योजनाओं की समीक्षा करेंगे। इसके बाद बस्तर और लोहंडीगुड़ा विकासखंड के दूरस्थ ग्रामीण क्षेत्रों का दौरा कर वनाधिकार, लघु वनोपज, महिला स्व-सहायता समूहों और स्थानीय आजीविका से जुड़ी गतिविधियों की वास्तविक स्थिति देखेंगे। समीक्षा बैठक 29 अक्टूबर को होगी। इसमें विभिन्न विभागों के अधिकारी अपनी प्रगति रिपोर्ट प्रस्तुत करेंगे।

बैठक के साथ ही विशेष मॉनिटर का ग्रामीण क्षेत्रों का दौरा भी महत्वपूर्ण रहेगा। वे वन अधिकार अधिनियम के तहत सामुदायिक अधिकारों की प्रगति, लघु वनोपज के संग्रहण और मूल्य संवर्धन की स्थिति देखेंगे। महिला स्व-सहायता समूहों के कामकाज और स्थानीय स्तर पर रोजगार व आजीविका बढ़ाने के लिए चल रही पहलों का भी जायजा लेंगे। योजनाओं की रिपोर्ट के साथ पहुंचेंगे अधिकारी बैठक में मुख्य चिकित्सा एवं स्वास्थ्य अधिकारी, जिला शिक्षा अधिकारी, उप संचालक कृषि एवं उद्यानिकी, महिला एवं बाल विकास विभाग के अधिकारी, आजीविका कॉलेज के सहायक संचालक और जिला सहकारी बैंक के प्रबंधक शामिल होंगे। विभागों की रिपोर्ट के जरिए स्वास्थ्य, शिक्षा, कृषि, आजीविका और वित्तीय सुविधाओं से जुड़ी योजनाओं की समीक्षा की जाएगी।

Source: https://hindi.news18.com/news/chandigarh/daljeet-singh-death-nhrc-notice-punjab-government-mansa-protest-10944518.html

पंजाब में दलजीत की मौत ने पकड़ा तूल, NHRC के तेवर हुए सख्त, सरकार से 2 हफ्ते में मांगी रिपोर्ट
Written by: अनूप कुमार मिश्र Agency: News18Hindi
Last Updated: October 28, 2026, 17:52 IST

पंजाब के मानसा जिले में दलजीत सिंह की संदिग्ध मौत और पुलिस की कार्रवाई को लेकर एनएचआरसी ने सख्त रुख अख्तियार किया है. एनएचआरसी ने इस मामले में पंजाब के मुख्य सचिव, डीजीपी और केंद्रीय गृह मंत्रालय को नोटिस जारी कर 2 सप्ताह के भीतर विस्तृत एक्शन टेकन रिपोर्ट तलब की है.

Mansa News: पंजाब के मानसा जिले में दलजीत सिंह की संदिग्ध परिस्थितियों में मौत और उसके बाद प्रदर्शनकारियों पर पुलिस की कार्रवाई को लेकर राष्ट्रीय मानवाधिकार आयोग (NHRC) सख्त रुख अख्तियार किया है. आयोग ने मामले में संज्ञान लेते हुए पंजाब के मुख्य सचिव, डीजीपी और केंद्रीय गृह मंत्रालय को नोटिस जारी किया है. सभी संबंधित अधिकारियों से 2 हफ्ते के भीतर एक्शन टेकन रिपोर्ट देने को कहा गया है.

यह मामला मानसा जिले के भामे कलां गांव के रहने वाले दलजीत सिंह की मौत से जुड़ा है. दलजीत की मौत के बाद उसके परिजनों ने शक जाहिर किया था कि उसकी मौत ड्रग्स की ओवरडोज की वजह से हुई थी.

शिकायतकर्ता के आरोप
शिकायतकर्ता हरमंदीप सिंह मेहता के अनुसार, दलजीत सिंह की मौत के बाद परिवार और उनके समर्थक मामले में जवाबदेही तय करने की मांग कर रहे थे. इसी को लेकर प्रदर्शन किया जा रहा था. शिकायत में आरोप लगाया गया कि प्रदर्शन के दौरान पुलिस ने रामदित्तेवाला चौक के पास जुलूस को रोक दिया और शव को अपने कब्जे में ले लिया. इसके बाद पुलिस और प्रदर्शनकारियों के बीच टकराव हो गया. शिकायतकर्ता ने पुलिस पर प्रदर्शनकारियों के खिलाफ बल प्रयोग करने और कुछ लोगों को हिरासत में लेने के आरोप लगाए हैं.

पुलिस का पक्ष
वहीं, इस शिकायत पर पुलिस ने भी अपना पक्ष रखा है. पुलिस ने अपनी कार्रवाई को सही ठराते हुए कहा है कि कानून-व्यवस्था बनाए रखने के लिए कार्रवाई की गई थी. पुलिस ने कुछ प्रदर्शनकारियों पर पुलिसकर्मियों पर हमला करने का आरोप भी लगाया है.

NHRC का रुख
आयोग का इस मामले में कहना है कि शिकायत में लगाए गए आरोप पहली नजर में मानवाधिकारों के उल्लंघन से जुड़े लगते हैं. इसी आधार पर आयोग के सदस्य प्रियंक कानूनगो की अध्यक्षता वाली पीठ ने मानवाधिकार संरक्षण अधिनियम, 1993 की धारा 12 के तहत मामले का संज्ञान लिया है. आयोग ने संबंधित अधिकारियों से कार्रवाई की रिपोर्ट मांगी है.

घटनास्थल का विवरण
बीते दिन प्रदर्शनकारी दलजीत सिंह के शरीर को त्रिकोणी चौक ले जाने की कोशिश कर रहे थे. त्रिकोणी चौक पर ही नशा विरोधी एक्टिविस्ट परविंदर सिंह झोटा को इंसाफ दिलाने की मांग को लेकर पहले से धरना चल रहा है. जैसे ही पुलिस को इस बात की भनक लगी, उन्होंने इस जुलूस को रास्ते में ही रोक लिया. शव को कब्जे में लेने को लेकर पुलिस और प्रदर्शनकारियों के बीच हुई तीखी झड़प के वीडियो भी कल सामने आए थे.

Source: https://punjab.punjabkesari.in/punjab/news/case-of-daljit-singh-s-death-in-mansa-reaches-nhrc-2394396#google_vignette

मानसा में दलजीत सिंह की मौत का मामला NHRC पहुंचा, पंजाब सरकार और DGP से 2 हफ्ते में मांगा जवाब
Edited By Subhash Kapoor,Updated: 28 Oct, 2026 05:57 PM

पंजाब के मानसा में दलजीत सिंह की संदिग्ध मौत और शव को लेकर हुए विवाद ने अब मानवाधिकार आयोग का ध्यान खींचा है। प्रदर्शन के दौरान पुलिस की कार्रवाई को लेकर उठे सवालों पर राष्ट्रीय मानवाधिकार आयोग (NHRC) ने पंजाब के मुख्य सचिव, डीजीपी और केंद्रीय गृह...

मानसा: पंजाब के मानसा में दलजीत सिंह की संदिग्ध मौत और शव को लेकर हुए विवाद ने अब मानवाधिकार आयोग का ध्यान खींचा है। प्रदर्शन के दौरान पुलिस की कार्रवाई को लेकर उठे सवालों पर राष्ट्रीय मानवाधिकार आयोग (NHRC) ने पंजाब के मुख्य सचिव, डीजीपी और केंद्रीय गृह मंत्रालय को नोटिस जारी किया है। आयोग ने संबंधित अधिकारियों से दो सप्ताह के भीतर कार्रवाई रिपोर्ट (ATR) पेश करने को कहा है।

मामले में शिकायतकर्ता हरमंदीप सिंह मेहता ने आरोप लगाया कि भामे कलां गांव के निवासी दलजीत सिंह की संदिग्ध परिस्थितियों में मौत के बाद परिवार ने इसके कारणों और नशे से संभावित संबंध को लेकर सवाल उठाए थे और जब परिवार और समर्थक दलजीत सिंह के शव को लेकर मानसा में प्रदर्शन की ओर जा रहे थे, तो पुलिस ने रामदित्तेवाला चौक के पास उनका रास्ता रोक दिया और शव अपने कब्जे में ले लिया। इस दौरान पुलिस और प्रदर्शनकारियों के बीच टकराव हुआ। शिकायतकर्ता ने पुलिस पर बल प्रयोग करने और प्रदर्शनकारियों को हिरासत में लेने के आरोप लगाए हैं। अब NHRC के नोटिस के बाद मामले में पुलिस कार्रवाई को लेकर उठे सवालों पर संबंधित अधिकारियों को अपना पक्ष और कार्रवाई का विवरण आयोग के समक्ष रखना होगा।

Source: https://www.prabhatkhabar.com/state/jharkhand/ranchi/nhrc-directs-ministries-states-on-women-prisoners-rights-seeks-report/amp

जेलों में महिला कैदियों और बच्चों के अधिकारों पर NHRC सख्त, 2 महीने में मांगी रिपोर्ट
Author: Sunil Choudhary |Edited by: शुभम राय
Updated: Wed, 28 Oct 2026 06:08 PM (IST)

राष्ट्रीय मानवाधिकार आयोग (NHRC) ने जेलों में बंद महिला कैदियों और उनके बच्चों के अधिकारों को लेकर सख्ती बरती है। विशेष जरूरतों को पूरा करने के लिए विस्तृत एडवाइजरी जारी की गई है।

रांची: जेलों में बंद महिला कैदियों और उनके साथ रहने वाले बच्चों के मानवाधिकारों की सुरक्षा को लेकर राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने सख्ती दिखायी है. आयोग ने महिला कैदियों की विशिष्ट जरूरतों को ध्यान में रखते हुए नौ केंद्रीय मंत्रालयों, सभी राज्यों और केंद्र शासित प्रदेशों के मुख्य सचिवों, प्रशासकों तथा पुलिस महानिदेशकों (डीजीपी) को विस्तृत एडवाइजरी जारी की है. आयोग ने संबंधित अधिकारियों से सिफारिशों पर अमल की प्रगति रिपोर्ट दो महीने के भीतर मांगी है.

आयोग ने स्पष्ट किया है कि महिला कैदियों और उनके बच्चों के अधिकारों की रक्षा के लिए केवल जेल की सुरक्षा व्यवस्था पर्याप्त नहीं है. इसके लिए मानवीय व्यवहार, बेहतर स्वास्थ्य सुविधाएं, मातृत्व एवं शिशु देखभाल, मानसिक स्वास्थ्य सेवाएं, कानूनी सहायता और परिवार से संपर्क बनाये रखने की व्यवस्था भी जरूरी है. आयोग ने अधिकारियों से महिलाओं और बच्चों की जरूरतों के प्रति संवेदनशील तथा लैंगिक दृष्टिकोण अपनाने पर जोर दिया है.

गिरफ्तारी से लेकर रिहाई तक व्यवस्था सुधारने की सिफारिश

एनएचआरसी की एडवाइजरी में दस प्रमुख क्षेत्रों को शामिल किया गया है. इनमें गिरफ्तारी और जेल में प्रवेश की प्रक्रिया, कैदियों के रिकॉर्ड और बच्चों के दस्तावेजीकरण, स्वास्थ्य एवं चिकित्सा सेवाएं तथा मानसिक स्वास्थ्य सुविधाएं प्रमुख हैं. जेलों में महिला कैदियों के रहने की स्थिति, स्वच्छता, कल्याण और जेलकर्मियों को संवेदनशील बनाने के उपायों पर भी ध्यान देने को कहा गया है.

मां से अलग बच्चों के हितों की सुरक्षा पर जोर

आयोग ने उन बच्चों के हितों की रक्षा को भी महत्वपूर्ण बताया है, जो जेल में अपनी मां के साथ रहते हैं या उनसे अलग हो गये हैं. बच्चों की सुरक्षा, देखभाल और सर्वोत्तम हित को प्राथमिकता देने के साथ महिला कैदियों को मुलाकात और परिवार के सदस्यों से संपर्क की पर्याप्त सुविधा देने की सिफारिश की गयी है.

कानूनी सहायता और पुनर्वास भी प्राथमिकता

एडवाइजरी में जेल प्रशासन को अधिक संवेदनशील बनाने, महिला कैदियों की अदालत में पेशी के दौरान आवश्यक सुविधाएं उपलब्ध कराने और उन्हें न्याय तक बेहतर पहुंच सुनिश्चित करने पर जोर दिया गया है. रिहाई के बाद महिलाओं के पुनर्वास और समाज में दोबारा स्थापित होने के अवसर उपलब्ध कराने के साथ विदेशी महिला कैदियों की जरूरतों को भी इसमें शामिल किया गया है.

एनएचआरसी ने सभी संबंधित अधिकारियों से सिफारिशों को गंभीरता से लागू करने और दो महीने के भीतर कार्रवाई रिपोर्ट (एटीआर) प्रस्तुत करने को कहा है. आयोग इस रिपोर्ट के माध्यम से एडवाइजरी पर हुई प्रगति की जानकारी लेगा.

Dainik Bhaskar, Online News, 29/10/2026

Source: https://www.bhaskarhindi.com/other/mansa-mein-daljit-singh-ki-maut-mamle-mein-nhrc-sakht-punjab-sarkar-aur-dgp-ko-notice-2-saptah-mein-mangi-atr-1383580

मानसा में दलजीत सिंह डेट केस को लेकर एनएचआरसी सख्त, पंजाब सरकार और डीजीपी को नोटिस
28 Oct 2026 6:37 PM

पंजाब के मानसा जिले के भम्मे कलां गांव के निवासी दलजीत सिंह की संदिग्ध मौत के मामले में राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने सख्त रुख अपनाया है। आयोग ने इस मामले में स्वत: संज्ञान लेते हुए पंजाब के मुख्य सचिव और पुलिस महानिदेशक (डीजीपी) को नोटिस जारी किया है और दो सप्ताह के भीतर एक्शन टेकन रिपोर्ट (एटीआर) तलब की है।

नई दिल्ली, 28 अक्टूबर (आईएएनएस)। पंजाब के मानसा जिले के भम्मे कलां गांव के निवासी दलजीत सिंह की संदिग्ध मौत के मामले में राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने सख्त रुख अपनाया है। आयोग ने इस मामले में स्वत: संज्ञान लेते हुए पंजाब के मुख्य सचिव और पुलिस महानिदेशक (डीजीपी) को नोटिस जारी किया है और दो सप्ताह के भीतर एक्शन टेकन रिपोर्ट (एटीआर) तलब की है।

एनएचआरसी की विधि प्रभाग द्वारा जारी आदेश के अनुसार केस नंबर 1596/19/11/2026 पर सुनवाई की गई। आयोग ने इस मामले की जानकारी गृह मंत्रालय के संयुक्त सचिव (आईएस-II और आईसी डिवीजन) को भी भेजी है।

शिकायतकर्ता हरमनदीप सिंह मेहता ने आयोग को दी शिकायत में आरोप लगाया था कि दलजीत सिंह की मौत संदिग्ध परिस्थितियों में हुई और उसके परिवार ने मौत के कारण को लेकर गंभीर चिंता जताई, जिसमें ड्रग्स से संभावित संबंध भी शामिल है।

शिकायत में आगे कहा गया है कि जब परिवार के सदस्य और समर्थक इस मौत पर जवाब और जवाबदेही की मांग को लेकर विरोध प्रदर्शन कर रहे थे, तब पुलिस ने रामदित्तेवाला चौक के पास उनके जुलूस को रोक दिया। पुलिस ने मृतक के शव को जबरन अपने कब्जे में ले लिया, जिसके बाद वहां टकराव की स्थिति बन गई। आरोप है कि पुलिस ने प्रदर्शनकारियों पर बल प्रयोग किया और उन्हें हिरासत में भी लिया, जबकि पुलिस ने अपनी कार्रवाई को कानून-व्यवस्था बनाए रखने और पुलिसकर्मियों पर हमले का हवाला देकर सही ठहराया।

आयोग ने कहा कि शिकायत में लगाए गए आरोप प्रथम दृष्टया पीड़ित के मानवाधिकारों का उल्लंघन प्रतीत करते हैं। सदस्य प्रियंक कानूनगो की अध्यक्षता वाली पीठ ने मानवाधिकार संरक्षण अधिनियम, 1993 की धारा 12 के तहत मामले का संज्ञान लिया है।

आयोग ने रजिस्ट्री को निर्देश दिया है कि वह मुख्य सचिव, पंजाब सरकार और डीजीपी पंजाब को नोटिस जारी कर शिकायत में लगाए गए सभी आरोपों की जांच कराए। आयोग ने कहा कि जांच के बाद दो सप्ताह के भीतर रिपोर्ट आयोग के समक्ष पेश की जाए। यह आदेश सहायक रजिस्ट्रार (विधि) बृजिंदर सिंह द्वारा जारी किया गया है।

Bhaskar Hindi, Online News, 29/10/2026

Source: bhaskarhindi.com/city/new-delhi/nhrc-stresses-on-protection-of-human-rights-of-women-prisoners-and-their-children-issues-advisory-to-9-ministries-governments-and-dgps-1383641

सलाह: एनएचआरसी का महिला कैदियों और उनके बच्चों के मानवाधिकारों के संरक्षण पर जोर, 9 मंत्रालय - सरकारों और डीजीपी को जारी परामर्श
28 Oct 2026 8:00 PM

संवेदनशील दृष्टिकोण अपनाने की आवश्यकता सर्वोत्तम हितों की सुरक्षा, पुनर्वास और सामाजिक पुनर्एकीकरण के लिए सार्थक अवसरों की मांग

डिजिटल डेस्क, नई दिल्ली। राष्ट्रीय मानवाधिकार आयोग (एनएचआरसी) ने 'महिला कैदियों और उनके बच्चों के मानवाधिकारों के संरक्षण' को लेकर नौ केंद्रीय मंत्रालयों, मुख्य सचिवों सभी राज्यों व केंद्र शासित प्रदेशों के पुलिस महानिदेशकों (डीजीपी) को एक परामर्श जारी किया है। एनएचआरसी ने जारी परामर्श में कहा है कि कैदियों के अधिकारों और जरूरतों, जिनमें महिला कैदी और उनके बच्चे शामिल हैं, इन पर विशेष ध्यान और लैंगिक समानता को मद्देनजर में रखते हुए संवेदनशील दृष्टिकोण अपनाने की आवश्यकता है। हिरासत संबंधी सुरक्षा उपायों के अलावा यह मानवीय जेल स्थितियों, पर्याप्त मातृ एवं शिशु स्वास्थ्य देखभाल, न्याय तक पहुंच, पारिवारिक संबंधों के संरक्षण, बच्चों के सर्वोत्तम हितों की सुरक्षा, पुनर्वास और सामाजिक पुनर्एकीकरण के लिए सार्थक अवसरों की मांग करता है। इस परामर्श में कार्रवाई के लिए दस व्यापक क्षेत्रों पर ध्यान केंद्रित किया गया है। इनमें प्रवेश पूर्व प्रक्रिया, गिरफ्तारी और कारागार प्रणाली में प्रवेश, प्रवेश रिकॉर्ड, बाल डेटाबेस और दस्तावेज़ीकरण, स्वास्थ्य, चिकित्सा देखभाल महिला कैदी के रहने की स्थिति, स्वच्छता, कल्याण और संवेदीकरण, कैदियों के साथ रहने वाले या उनसे अलग रहने वाले बच्चे, संचार, मुलाक़ात और परिवार से संपर्क के अलावा कई बिंदु शामिल हैं। आयोग ने सभी संबंधित अधिकारियों से आग्रह किया है कि वे परामर्श में दी गई सिफारिशों को लागू कर दो महीने के भीतर एक कार्रवाई रिपोर्ट (एटीआर) प्रस्तुत करने को कहा है।